

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 243/2019

This the 1st day of February, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

More Singh, Aged 61 years,
S/o Sh. Pirath Singh,
Retired as Vehicle Driver,
GM Camp Office, Tilak Bridge,
Railway Electrification, New Delhi-1
R/o B-122, Karampura,
New Delhi-15.

.. Applicant

(By Advocate: Ms. Sonika Gill for Shri Yogesh Sharma)

VERSUS

1. Union of India through the General Manager
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway Delhi Division,
State Entry Road, New Delhi.
3. The General Manager (P),
Central Organization for Railway Electrification,
Head Quarter Office, Allahabad. .. Respondents

(By Advocate: Shri Krishan Kant Sharma)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Ms. Sonika Gill proxy for Shri Yogesh Sharma, learned
counsel for the applicant and Shri Krishna Kant Sharma, learned

counsel appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, a retired Vehicle Driver, filed the O.A. seeking the following relief(s):-

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not considering the case of the applicant for his financial upgradation under MACP scheme is illegal, arbitrary and discriminatory and consequently, pass an order directing the respondents to consider and to grant the second financial upgradation to the applicant in Grade pay of Rs. 2800/- w.e.f. 1.9.2008 and third financial upgradation in Grade Pay of Rs. 4200/- w.e.f 11.8.2013 i.e. from the date of completion of 20 years of service from the date of first promotion, with all the consequential benefits including the arrears of difference of pay and allowances with revision of retirement benefits, re-fixation of pension with arrears and interest.
- (ii) any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicant.”

3. It is submitted that the applicant got issued Annexure A/1 Legal Notice dated 01.12.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A/1 Legal Notice dated 01.12.2018 got issued on behalf of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance

with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /